

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 509/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for Asset under "Transmission System associated with Loktak HEP" in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 others.

Petition No. 571/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for Assets under "Transmission System associated with Kathalguri Gas based Combined Cycle Project" in North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 others.

Date of Hearing : **21.1.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Angaru Naresh Kumar, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL
Ms. Suchitra Rani Gupta, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Vishal Sagar, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Yatin Kalra, PGCIL

Record of Proceedings

The matters were heard through a virtual hearing.

2. The Petitioner's representative submitted that the aforesaid Petitions have been filed for the truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.



3. The Petitioner's representative submitted that no reply has been received from any of the Respondents in these matters. The Petitioner's representative further submitted that the Petitioner has claimed the capital expenditure incurred on account of the reconductoring of 132 kV Loktak-Jiribam Transmission Line and 132 kV Loktak-Imphal Transmission Line as an ACE during the 2019-24 and 2024-29 tariff period in Petition No. 509/TT/2025. He further submitted that PGCIL has claimed the capital expenditure incurred on account of the reconductoring of 400 kV D/C Bongaigaon-Siliguri Transmission Line as an ACE during the 2019-24 and 2024-29 tariff period in Petition No. 571/TT/2025.

4. After the hearing, the Commission directed as under:

- a) Issue notice again to the Respondents.
- b) The Respondent(s), to file their respective replies/written statement, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two (2) weeks, thereafter.

6. The Commission further directed the Petitioner to file the following information in the Petitions, on an affidavit, within four (4) weeks:

Petition No. 509/TT/2025

- a) The Petitioner has filed two set of tariff forms in 2019-24 and 2024-29 periods, i.e., Existing Assets and New Equipment, whereas, the New Equipment (pertaining to reconductoring works) covered in the instant Petition are not new assets. For reconductoring and upgrading the already existing assets, the expenses incurred are in nature of ACE in the Existing Assets. Accordingly, the Petitioner to file a single set of tariff forms for the transmission asset for the 2019-24 and 2024-29 tariff periods combining the ACE pertaining to the reconductoring works in the Existing Assets alongwith the reasons/justifications.
- b) Revised Auditor's Certificate.
- c) Form-7B for the ACE claimed.
- d) The basis for the cost estimation of the ACE in the 2024-29 period claimed under Regulation 25(2) of the 2024 Tariff Regulations alongwith the technical justification and cost benefit analysis.
- e) Form 9C in excel format for both 2019-24 and 2024-29 period.

Petition No. 571/TT/2025

- a) The basis for the cost estimation of the ACE in the 2024-29 period claimed under Regulation 25(2) of the 2024 Tariff Regulations alongwith the technical justification and cost benefit analysis.



- b) The Petitioner has filed two set of tariff forms in 2019-24 and 2024-29 periods, i.e., Existing Assets and New Equipment, whereas, the New Equipment (pertaining to reconductoring works) covered in the instant Petition are not new assets. For reconductoring and upgrading the already existing assets, the expenses incurred are in the nature of ACE in the Existing Assets. Accordingly, the Petitioner to file a single set of tariff form for the transmission asset for the 2019-24 and 2024-29 tariff periods combining the ACE pertaining to the reconductoring works in the Existing Assets alongwith the reasons/justifications.
- c) Form-7B for the ACE claimed.
- d) Item-wise and party-wise break-up of the ACE approved in the previous order vis-à-vis the ACE claimed in the instant Petition along with the justification for variation in the following format:

Serial No.	ACE	Party Name	Approved in Previous Order					Claimed in the Instant Petition				
			2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24

7. The matters will be listed for hearing on **19.3.2026**.

By order of the Commission

**Sd-
(T. D. Pant)
Joint Chief (Law)**

